

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.134- IA/404(AHM)2022
ITEM No.135- IA/439(AHM)2021
ITEM No.136- IA/826(AHM)2021
ITEM No.137-IA/47(AHM)2022 in IA/324(AHM)2021
ITEM No.138-IA/92(AHM)2022
ITEM No.139-IA/193(AHM)2022
ITEM No.140-IA/255(AHM)2022
In
CP(IB) 321 of 2020

Order under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

V/s

Sintex Prefab & Infra Ltd

.....Applicant

.....Respondent

Order delivered on ..04/05/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the RP

:Mr. Monaal J Davawala, Advocate, Mr. Ashish Upadhyay, Advocate, Mr. Priyank Dave, Advocate, Mr. Jay Kansara, Advocate

For the Respondent

: Mr. Raheel Patel, Advocate for R-6, Mr. Arjun Sheth, Advocate

ORDER

IA/404(AHM)2022

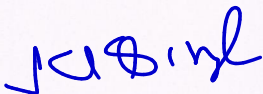
This application is filed by the RP for approval of resolution plan.

We direct RP to serve notice to the Suspended Management and Income Tax Department and file affidavit within two weeks.

IA/439(AHM)2021

This application is filed by RP under Section 43 r.w. 44 of IBC, 2016.

Respondent Nos 3 to 7 appeared and filed the reply.



Sweta/Sapna



IA/826(AHM)2021

This application is filed by HSK Infra Pvt Ltd directing RP to consider the claim. However, now plan is approved by the CoC. RP has filed the Reply.

IA/47(AHM)2022 in IA/324(AHM)2021

This application is filed by the RP. In fact, Resolution plan is already approved and submitted and as such this application becomes redundant and stands infructuous. However, learned counsel for the RP submitted that he wishes to argue the matter.

Reply is filed.

IA/92(AHM)2022

This application is filed by the RP under Section 43,44,60(5) of IBC.

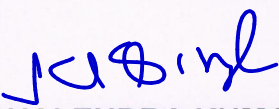
Learned counsel for the Respondent Nos 1 to 5 appeared. Reply is filed.


Learned counsel for the Respondent No. 6 appears and seeks time to file reply. It is to be filed within a week by giving copy to the other side and other side may file rejoinder, if any.

IA/193(AHM)2022 and IA/255(AHM)2022

These applications are filed for directing the RP to consider their claims. However, now plan is approved by the CoC. RP has filed the reply.

All matters stand adjourned to 27.06.2022.


KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)


MADAN B GOSAVI
MEMBER (JUDICIAL)